

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/250/2019/CERC

Dated: 12.06.2023

DRAFT NOTIFICATION

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as “the Principal Regulations”) namely:

1. Short Title and Commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023.
- (2) These regulations shall come into effect from the date as notified by the Commission.

2. Following proviso shall be inserted in sub-clause (d) of Clause (3) of Regulation 5 of the Principal Regulations:

“Provided that % of Yearly Transmission Charges shall be 30% or more in accordance with subclause (a) of clause (1) of Regulation 6 of these regulations.”

3. Following provision shall be inserted in sub-clause (a) of Clause (1) of Regulation 6 of the Principal Regulations:

“Provided that where an interregional HVDC transmission system planned to supply power to a particular region is operated to carry power in reverse direction due to system requirements, the percentage Yearly Transmission Charges of such transmission system to be considered in the regional component and the National component shall be calculated as follows:

HVDCr (in %) =

$$\frac{\sum_{k=1}^n \text{Maximum power flow in reverse direction (in MW) in any time block on kth day} \times 100}{\text{Capacity of HVDC transmission system in forward direction (MW) X number of days in a month}}$$

Where k, is a day of a month with total 'n' days

where HVDCr >30%, the Yearly Transmission charges corresponding to HVDCr shall be considered in the National component and the balance in the regional component.

where HVDCr is \leq 30%, 30% of Yearly Transmission Charges shall be considered in the National component and 70% in the Regional component.”

(Harpreet Singh Pruthi)
(Secretary)

Note:

(1) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 were published on 01.07.2020 in Part III, Section 4 of the Gazette of India (Extraordinary) No 243.

(2) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 were published on 01.03.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 149.